NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P.981 /(MAH)/2017 C.A.No.

CORAM:

Present:

SHRI M.K.SHRAWAT MEMBER(J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03-05-2017

NAME OF THE PARTIES:

Trimurti Cargo Movers Pvt. Ltd.

V/s.

Aditi Express Cargo India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

Sr.No.

NAME

DESIGNATION SIGNATURE

ORDER

- 1. None present. This matter is transferred from the Hon'ble Bombay High Court pertaining to the Provisions of Section 433(e) of the Companies Act, 1956.
- 2. Registry is directed to inform Petitioner to file Form No. 5 as per the provisions of the New Act on or before 06th, June, 2017.
- 3. The Matter is listed for hearing on 12TH July, 2017.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 03-05-2017